

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF**M/S GRAND VENEZIA COMMERCIAL TOWERS PRIVATE LIMITED AND****M/S BHASIN INFOTECH AND INFRASTRUCTURE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Consolidated CIRP of 1. M/s Grand Venezia Commercial Towers Private Limited and 2. Bhasin Infotech and Infrastructure Private Limited
2.	Date of Incorporation of the Corporate Debtor	1. M/s Grand Venezia Commercial Towers Private Limited - 26/11/2009 2. Bhasin Infotech and Infrastructure Private Limited - 23/05/2006
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Delhi, for both the Corporate Debtors.
4.	Corporate Identity No. of the Corporate Debtor	1. M/s Grand Venezia Commercial Towers Private Limited – U70102DL2009PTC196389 2. Bhasin Infotech and Infrastructure Private Limited - U72300DL2006PTC149113
5.	Address of the registered office and principal office (if any) of corporate debtor	1. M/s Grand Venezia Commercial Towers Private Limited – G-13 UGF Kanchenjunga Building 18 Barakhamba Road, Central Delhi, New Delhi, India, 110001 2. M/s Bhasin Infotech and Infrastructure Private Limited – 13A, Mohan Cooperative, Industrial Estate, Mathura Road, New Delhi, Delhi, India, 110044
6.	Insolvency commencement date in respect of corporate debtor	04/12/2023 passed in C.P. (IB) No. 646 of 2021 Notes: 1. The Order of Hon’ble NCLT for Consolidated CIRP of Corporate Debtors dated 04.12.2023 was received by IRP on 05.12.2023. 2. Appeals were filed by the members of suspended Board of directors against the consolidated CIRP order dated 04.12.2023, before the Hon’ble NCLAT. The Hon’ble NCLAT by an interim order dated 07.12.2023 directed not to take further steps in the CIRP. 3. Subsequently, after hearing both the Appeals, both the Appeals were dismissed by the Hon’ble NCLAT by an order pronounced on 29.10.2025; detailed order was received by the IRP only on 30.10.2025.
7.	Estimated date of closure of insolvency resolution process	25/04/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mukesh Gupta [IBBI/IPA-001/IP-P-01494/2018-2019/12254]
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-1, Milap Nagar, Uttam Nagar, New Delhi – 110059 Email: camukeship@rediffmail.com (this Email id is not to be used for submitting claims)
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: F-1, Milap Nagar, Uttam Nagar, New Delhi – 110059 Email: irp.grandvenice@gmail.com
11.	Last date for submission of claims	11/11/2025

12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottees
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<p>(1) <u>Ms. Rakesh Verma</u> [IBBI/IPA-001/IP-P-01814/2019-2020/12794] Address: H. NO 1099, Vikas Kunj, Vikas Puri, West Delhi 110018, West, National Capital Territory of Delhi – 110018. Email: rverma@ravkassociates.com</p> <p>(2) <u>Mr. Keshav Mittal</u> [IBBI/IPA-001/IP-P02221/2020-2021/13354] Address: 144 C, Second Floor, Pocket GG1, Vikas Puri, West, National Capital Territory of Delhi, 110018. Email: advocatekmittal@gmail.com</p> <p>(3) <u>Mr. Vaibhav Sharma</u> [IBBI/IPA-002/IP-N01333/2025-2026/14551] Address: DG-2 268-A Vikas Puri, New Delhi 110018, DG-2, South West, National Capital Territory of Delhi, 110018. Email: sharma.vaibhav129@gmail.com</p>
14.	<p>(a) Relevant Forms and</p> <p>(b) Details of authorized representatives are available at:</p>	<p>a) To Download the relevant Forms, the weblink is https://ibbi.gov.in/home/downloads</p> <p>(b) Detail of authorized representatives is available at Point 13 above.</p>

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-V has ordered the commencement of a consolidated corporate insolvency resolution process of **M/S GRAND VENEZIA COMMERCIAL TOWERS PRIVATE LIMITED AND M/S BHASIN INFOTECH AND INFRASTRUCTURE PRIVATE LIMITED** on **04/12/2023**. The creditors of **M/S GRAND VENEZIA COMMERCIAL TOWERS PRIVATE LIMITED AND M/S BHASIN INFOTECH AND INFRASTRUCTURE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **11/11/2025** to the interim resolution professional at the address mentioned against entry No. 10.

1. The financial creditors shall submit their claims with proof by electronic means only **by sending email on irp.grandvenice@gmail.com**. All other creditors may submit the claims with proof in person, by post or by electronic means.
2. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.
3. **Submission of false or misleading proofs of claim shall attract penalties.**

Date: 31.10.2025
Place: New Delhi

Sd/-
MUKESH GUPTA
Interim Resolution Professional
M/S GRAND VENEZIA COMMERCIAL TOWERS PRIVATE LIMITED and
M/s BHASIN INFOTECH AND INFRASTRUCTURE PRIVATE LIMITED
[IBBI/IPA-001/IP-P-01494/2018 -2019/12254]

Notes: The Hon'ble National Company Law Tribunal, New Delhi has ordered the commencement of Consolidated corporate insolvency resolution process of **M/s GRAND VENEZIA COMMERCIAL TOWERS PRIVATE LIMITED** and **M/s BHASIN INFOTECH AND INFRASTRUCTURE PRIVATE LIMITED** vide an order dated 04/12/2023 in **Company Petition IB (IBC) No. 646/PB/2021**. Appeals were filed by the members of suspended Board of directors against the Consolidated CIRP order dated 04.12.2023, before the Hon'ble NCLAT. The Hon'ble NCLAT by an interim order dated 07.12.2023 directed not to take further steps in the CIRP. Subsequently, after hearing both the Appeals, both the Appeals were dismissed by the Hon'ble NCLAT by an order pronounced on 29.10.2025; detailed order was received by the IRP only on 30.10.2025.

The creditors of both the Corporate Debtors may kindly submit their Claims in relevant Forms as per Serial Number 14(a) above.